

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI

(APPELLATE JURISDICTION)

Company Appeal (AT) (CH) No. 03 of 2021

(Under Section 421 of the Companies Act)

**(Arising out of Order dated 22.1.2021 passed in C.A.No.6 of 2021 in C.P. No.393 of 2021 the
Hon'ble National Company Law Tribunal, Chennai**

In the matter of:

1. V.G.Selvaraj

**Son of Late Gnana Thiraviya Nadar,
131, Sunrise Avenue, Akkarai,
Chennai 600 119.**

....Appellants

2. Mr.V.G.S.Vinodh Raj

**Son of V.G.Selvaraj
11, 3rd Drive, Seaciff Conclave,
Akkarai, Chennai 600 119.**

3. Mr.V.G.S.Bharath Raj

**Son of V.G.Selvaraj
131, Sunrise Avenue, Akkarai,
Chennai 600 119.**

V.

1. VGP Housing Pvt.Ltd.

**Having its registered office at
No.6, Dharmaraja Koil Street,
Saidapet, Chennai 600 015.**

..... Respondents

2. Mr.VGP Babudas

**No.52, V.G.Paneerdas Salai,
VGP House, Saidapet, Chennai 600 015.**

- 3. Mr.VGP Ravidas**
No.52, V.G.Paneerdas Salai,
VGP House, Saidapet, Chennai 600 015.

- 4. Mr.VGP Rajadas**
No.52, V.G.Paneerdas Salai,
VGP House, Saidapet, Chennai 600 015.

- 5. Mr.V.G.Santhosam**
Son of Late Gnana Thiraviya nadir,
Chairman of VGP Housing limited,
Residing at 52, V G Paneerdas Salai,
Saidapet, Chennai 600 015.

- 6. Mr.V G S Rajesh**
Son of Mr. V G Santhosam
Residing at AM-65, 14th Main Road,
Shanti Colony, Anna Nagar,
Chennai 600 040.

- 7. M/s VGP Golden Beach Resorts Pvt.Ltd.**
Having its registered office at
No.6, Dharmaraja Koil Street,
Saidapet, Chennai 600 015
Represented by its Director
Mr.V.G.P. Rajadas

- 8. M/s VGP Marine Kingdom Pvt.Ltd.**
Having its registered office at
No.6, Dharmaraja Koil Street,
Saidapet, Chennai 600 015
Represented by its Director
Mr.V.G.P. Ravidas

Present:

For the Appellant : Mr.Arun C.Mohan, Advocate

For the Respondents No.2 : Ms.Medha Rao, Advocate for
to 5 : Mr.T.K.Bhaskar, Advocate

ORDER
VIRTUAL MODE

Heard the Learned Counsel for the Respondents No.2 to 5 in Full. Hearing is completed. Judgement is 'Reserved'.

The Learned Counsel for the 'Appellant' as well as the Learned Counsel for the Respondents are required to file 'Notes of Submissions' containing not more than 3 to 4 pages together with citations before the 'Office of the 'Registry' within 4 days from today. The 'Notes of Submissions' of the Learned Counsels in the instant case can be filed by them through e-filing as well as through 'Hard Copy' and the copy of the said submissions shall be exchanged between them, without fail.

[Justice Venugopal M]
Member (Judicial)

[V.P.Singh]
Member (Technical)

09.04.2021
HR